

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 179/MP/2023

Subject : Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.

Petitioner : Tata Power Company Limited (TPCL)

Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) & Ors.

Petition No. 13/RP/2026 along with IA No. 83/2026

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003, read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for Review of Interim Order dated 29.4.2026 of the Commission in Petition No. 179/MP/2023.

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondents : Tata Power Company Limited (TPCL) & Ors.

Date of Hearing : **10.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, TPCL
Shri Shryeshth Ramesh Sharma, Advocate, TPCL
Ms. Shambhavi Jha, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Vedant Choudhary, Advocate, TPCL
Shri Aashwyn Singh, Advocate, TPCL
Ms. Vandana Ragwani, Advocate, TPCL
Ms. Neha Dabral, Advocate, TPCL
Ms. Mandakini Ghosh, Advocate, TPCL



Shri M G Ramachandran, Sr. Advocate, GUVNL,
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Shri Abhigy Goswami, Advocate, GUVNL
Shri Vipul Lathiya, GUVNL
Shri Tushar Mathur, Advocate, MSEDCL
Ms. Nikita Choukse, Advocate, MSEDCL
Shri Anand Ganesan, Advocate, Rajasthan Discoms
Shri Amal Nair, Advocate, Rajasthan Discoms
Ms. Anju Shree Nair, Advocate, Rajasthan Discoms
Ms. Poorva Saigal, Advocate, PSPCL & HPPC
Shri Rishabh Saxena, Advocate, PSPCL & HPPC

Record of Proceedings

At the outset, learned senior counsel for the Petitioner, TPCL, in Petition No. 179/MP/2023 submitted that TPCL, vide affidavit dated 2.9.2026, has placed on record all supplementary data and underlying primary records to facilitate complete and comprehensive adjudication of the Petition.

2. Learned senior counsel for the Respondent, GUVNL, while pointing out the voluminous nature of the documents, sought three weeks' time to file a response thereto.

3. Considering the above, the Commission permitted all the Respondents to file their respective responses to TPCL's affidavit dated 2.9.2026, if any, within three weeks with a copy to TPCL, who may file its rejoinder, if any, within two weeks thereafter. Both sides were also directed to file their notes of arguments at least four days before the next date of hearing.

4. The Petitions remain part-heard and will be listed for hearing on **27.10.2026 at 2:30 PM.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)